

(Interruption)

MR. SPEAKER : If you want a more speaking order or a speaking ruling, that also I can give.

SHRI DINESH GOSWAMI (Guwahati) : Before that, you listen to us.

MR. SPEAKER : On what ? There is no subject, Mr. Dinesh.

SHRI DINESH GOSWAMI : We are not going to drag in the name of the President.

(Interruptions)

MR. SPEAKER : You cannot dissect. You cannot separate it.

(Interruptions)

MR. SPEAKER : Mr. Saifuddin, you don't realise that there are rules and there is a constitutional provision.

SHRI SAIFUDDIN CHOWDHARY : According to rules, we are going to speak. You allow us.

MR. SPEAKER : You just listen to me. If you come to me and convince me...

(Interruptions)

MR. SPEAKER : Whatever he says is not going on record.

(Interruptions)**

MR. SPEAKER : ...because that is a confidential matter between the President and the Prime Minister.

(Interruptions)

MR. SPEAKER : What I have done, I have done consciously according to my judgment. My ruling cannot be challenged.

(Interruptions)

MR. SPEAKER : Now, papers to be laid on the Table.

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Central Civil Services (Revised Pay) Amendment Rules, 1987 and Resolution regarding acceptance of recommendations of the Fourth Pay Commission relating to Group 'A' Services/Posts

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Central Civil Services (Revised Pay) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 281 (E) in Gazette of India dated the 13th March, 1987 issued under proviso to article 309 of the Constitution.

[Placed in Library. See No. LT-3980/87]

- (2) A copy of the Resolution No. F. 14(2)/IC/86 (Hindi and English versions) published in Gazette of India dated the 13th March, 1987 regarding acceptance of certain recommendations of the Fourth Central Pay Commission by the Government relating to Group 'A' Central Services/Posts.

[Placed in Library. See No. LT-3981/87]

Report of the Comptroller and Auditor General of India for 1986—Union Government (Commercial) Part-I—Introduction under Article 115(1) of the Constitution

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri K. K. Tewary, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part-I—Introduction, under article 115(1) of the Constitution.

[Placed in Library. See No. LT-3982/87]

Review on the working of and Annual Report of the Central Civil Services Sports Board for 1985-86 and statement showing reasons for delay in laying these papers

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Board, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Board, New Delhi, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3983/87]

Annual Report on the working of Provision of Section 15 A of the Protection of Civil Rights Act, 1955 for 1985

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the Working of Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the year 1985 under sub-section (4) of section 15A of the Said Act.

[Placed in Library. See No. LT-3984/87]

12.08 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Khadi and Village Industries Commission (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 9th March, 1987."

[English]

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL, 1987

As passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on the Table the Khadi and Village Industries Commission (Amendment) Bill, 1987, as passed by Rajya Sabha.

12.09 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Seventy-first Report

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Seventy-first Report (Hindi and English versions) of the Public Accounts Committee on working of a Film Circle.